

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 4

C.P. (IB) No. 24/Chd/Hry/2024

IN THE MATTER OF:
Punjab and Sind Bank

...Petitioner-Financial Creditor

Versus

GLM Infratech Private limited

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 13.06.2024

CORAM:

**SHRI. L. N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Arpit Chawla, Advocate.

For the Respondent : Ms. Salina Chalana, proxy counsel.

ORDER

Heard the submissions made by the counsel for the petitioner-Financial Creditor as well as the counsel for the respondent-Corporate Debtor. The counsel for the respondent-Corporate Debtor-Ms. Salina Chalana, Advocate has appeared and offered to file the memo of appearance for today's hearing and prayed for grant of time for filing the vakalatnama as well as reply in the matter. In fact, one week's time has already been granted on 13.03.2024 for filing the reply. Since so far reply has not been filed till date, a cost of Rs.20,000/- is imposed on the respondent. Let the cost be deposited in the '*Prime Minister's National Relief Fund*'. Learned counsel for the respondent-Corporate debtor is directed to file reply along with payment proof and vakalatnama within two weeks. It is made clear that no further extension of time will be granted and if the Corporate Debtor fails

June 13, 2024
Priyanka

to file the reply, the opportunity afforded for filing the reply will be closed and matter will be proceeded further.

Let this matter be posted to 15.07.2024.

Sd/-
(L. N. GUPTA)
HON'BLE MEMBER (T)

Sd/-
(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)